

RATIFIED

Minutes of Meeting No.12/13 scheduled on 04.09.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 12/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 04.09.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A.	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.8.2012 and decided to remind the firm for expediting their reply.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:16.10.2012
	Decision : The Committee noted the copy of firm's application has been forwarded to MSME for examination and comments.			

3	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:16.10.2012
	Decision : The Committee noted that RA, Pune was asked to forward copy of firm's application and the same has not been received from RA. The Committee decided to advise RA to immediately provide 4 sets of application for consideration in NC.			

	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved

4	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	
Decision : The Committee decided to ratify the subject authorization as per MSME written comments received vide UO note No. 30(137)/11-ME dated 17.8.2012 (copy enclosed). RLA may take necessary action accordingly.				

5	Case No.: 9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	
Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: - Description of export products at Sl. No. 1, 2 & 4 to be modified as “ Cladded Hemispherical Dish Ends”. - Description of export product at Sl. No. 3 to be modified as “ Stainless Steel Hemispherical Dish Ends & Stainless Steel Ellipsoidal Dish Ends”. - Description of export product at Sl. No. 8 to be modified as “ Stainless Steel Hemispherical Dish Ends /Stainless Steel Toricone ”. - Description of export product at Sl. No. 9 to be modified as “ Toricone / Ellipsoidal Dish Ends”. - Description of export product at Sl. No. 10 to be modified as “ Carbon Steel Ellipsoidal Dish Ends”. - Description of export product at Sl. No. 11 to be modified as “ Cladded Ellipsoidal Dish Ends & Cladded Hemispherical Dish Ends”. - Description of export product at Sl. No. 12 to be modified as “ Cladded Steel Ellipsoidal Dish Ends”. - Quantites of export products at Sl. No. 1, 2, 3, 4, 8, 9, 10,11 & 12 to also be specified as 16 Nos., 16 Nos., 8 Nos., 8 Nos., 6 Nos., 3 Nos. 112 Nos., 8 Nos. & 8 Nos. respectively in addition to their weights. - Quantities of import item at Sl. No. 1 to be allowed as under: - As 1.18 Kgs./Kg. content in the export products at Sl. No. 1 & 2. - As 1.05 Kgs./Kg. content in the export products at Sl. No. 5 & 6. - Quantities of import item at Sl. No. 2 to be allowed as under: - As 1.18 Kgs./Kg. content in the export products at Sl. No. 1, 4 & 11. - As 1.05 Kgs./Kg. content in the export products at Sl. No. 5, 7 & 13. - As 1.10 Kgs./Kg. content in the export product at Sl. No. 8. - Quantities of import item at Sl. No. 3 to be allowed as under: - As 1.18 Kgs./Kg. content in the export product at Sl. No.2. - As 1.05 Kgs./Kg. content in the export product at Sl. No. 6 & 14. - As 1.18 Kgs./Kg. content in the export product at Sl. No. 12. - Quantities of import item at Sl. No. 4 to be allowed as under: - As 1.10 Kgs./Kg. content in the export product at Sl. No.3. - Quantities of import item at Sl. No. 5 to be allowed as under: - As 1.18 Kgs./Kg. content in the export product at Sl. No.4. - As 1.05 Kgs./Kg. content in the export product at Sl. No. 7. - Quantities of import item at Sl. No. 6 to be allowed as under: - As 1.10 Kgs./Kg. content in the export product at Sl. No.9. - Quantities of import item at Sl. No. 7 to be allowed as under:				

20. Quantities of import item at Sl. No. 7 to be allowed as under:

- (i) As 1.10 Kgs./Kg. content in the export product at Sl. No.10.
- (ii) As 1.18 Kgs./Kg. content in the export products at Sl. No.11 & 12.
- (iii) As 1.05 Kgs./Kg. content in the export product at Sl. No.13 & 14.

RLA may take necessary action accordingly.

6	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.			

7	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind the firm for expediting their reply.			

8	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Rejected
	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	
	Decision : This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. RLA may take necessary action accordingly.			

9	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Rejected
	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	
	Decision : This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated			

28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.
RLA may take necessary action accordingly.

10	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.8.2012 and decided to remind them for expediting their reply.			

11	Case No.:29/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Rejected
	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	
	Decision : This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case. RLA may take necessary action accordingly.			

12	Case No.:24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.7.2012 and reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

13	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	
	Decision : The Committee decided to ratify the subject authorization as per DIPP written comments received vide letter No.7/148/2012-TSW/67 dated 4.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:12/80-	Status:
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14			ALC2/2012 04.09.2012	Deferred
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

15	Case No.:14/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00547/AM12/	RLA File :05/23/040/00384/AM12/	Lic.No/Date:0510313896 09.01.2012	
Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 37.69 MT, 37.69 MT, 42.395 MT, 42.395 MT, 33.89 MT, 23.225 MT & 23.225 MT to be specified with the quantities of export products from Sl. No. 1 to 7 respectively. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Quantity of import item at Sl. No. 1 to be allowed as 24608 Kgs. inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 8632 inclusive of 3 % wastage. 5. Quantity of import item at Sl. No. 3 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 33350 Kg inclusive of 20 % wastage after taking 20 % recovery from scrap. 6. Quantity of import item at Sl. No. 4 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 6605 Kg inclusive of 20 % wastage after taking 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 5 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 8900 Kg inclusive of 14 % wastage after taking 20 % recovery from scrap. 8. Quantity of import item at Sl. No. 6 to be allowed as 7 Nos. on net to net basis. However, duty free weight of this item to be allowed as 20481 Kg inclusive of 13.7 % wastage after taking 20 % recovery from scrap. RLA may take necessary action accordingly.				

16	Case No.:62/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00026/AM13/	RLA File :09/24/040/00437/AM12/	Lic.No/Date:0910050738 11.01.2012	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. However, the Committee also observed that it is an SEZ supply and firm will file Bill of Exports as required under Rule 30 of SEZ rules.				

17	Case No.:63/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00027/AM13/	RLA File :09/24/040/00502/AM12/	Lic.No/Date:0910050888 20.01.2012	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:11/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80- ALC2/2012	Status:
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		ENGINEERING LIMITED	ALC2/2012 04.09.2012	Approved
	HQ File :01/80/050/00544/AM12/	RLA File :05/23/040/00407/AM12/	Lic.No/Date:0510315464 24.01.2012	
18	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 50.305 MT to be specified with the quantity of each export product at Sl. No. 1 & 2. 2. Words "size 19.05 MM OD x2.22 mm Thk" to be prefixed with the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 to be allowed as 60280 Kgs.(28291.2 Mtrs.) on net to net basis. 4. Quantity of import item at Sl. No. 2 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item to be allowed as 20951 Kg inclusive of 20 % wastage after taking 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 3 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item to be allowed as 7800 Kg inclusive of 14 % wastage after taking 20 % recovery from scrap. RLA may take necessary action accordingly.			

	Case No.:34/27/80-ALC2/2011	Party Name:NASH INDUSTRIES	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00567/AM12/	RLA File :07/24/040/00436/AM12/	Lic.No/Date:0710085938 02.02.2012	
19	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of export product at Sl. No. 1 to be modified as 505180 Kgs. containing 473509 Kgs. of import item. 2. Quantity of import item at Sl. No. 1 to be allowed as 753961 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.			

	Case No.:49/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
20	HQ File :01/80/050/00114/AM13/	RLA File :07/24/040/00450/AM12/	Lic.No/Date:0710086045 06.02.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments.			

	Case No.:18/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
21	HQ File :01/80/050/00551/AM12/	RLA File :05/23/040/00426/AM12/	Lic.No/Date:0510316755 07.02.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind them for expediting their reply.			

	Case No.:50/6/80-ALC2/2012			Status:
		Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2012	Approved

22			04.09.2012	
	HQ File :01/80/050/00115/AM13/	RLA File :31/83/040/00222/AM12/	Lic.No/Date:3110052788 07.02.2012	
Decision : Based on MSME written comments received vide UO note No. 30(175)2011-ME dated 3.8.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause, the unit has to account for all the relevant imported inputs. RLA may take necessary action accordingly.				

23	Case No.:60/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

24	Case No.:15/27/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00548/AM12/	RLA File :05/24/040/00423/AM12/	Lic.No/Date:0510317789 15.02.2012	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.				

25	Case No.:43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	Lic.No/Date:5310014710 15.02.2012	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.				

26	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:16.10.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.8.2012 and decided to remind them for expediting their reply.				

	Case No.:52/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00016/AM13/	RLA File :05/23/040/00456/AM12/	Lic.No/Date:0510318045 16.02.2012	
Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under:				

27	1. Net empty weights of 819.36 MT, 378 MT & 246 MT to be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1, 2, 10, 11 & 12. 3. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 1215000 Kgs. & 250000 Kgs. respectively inclusive of 4.4 % wastage. 4. Weight of import items at Sl.No 5 & 8 to be modified as 12962 Kgs. & 5150 Kgs. respectively. 5. Quantities of import items at Sl. No. 3, 4, 5, 6, 7, 8 & 9 to also be specified as 61 Nos., 16 Nos., 8 Nos., 15 Nos., 3 Nos., 1 No. & 2 Nos.. respectively in addition to their weights. 6. Quantities of import items from Sl. No. 3 to 9 to be allowed on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 10 to be allowed as 1962 Kgs. (23 Meters) inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 11 to be allowed as 1962 Kgs. (11 Meters) inclusive of 2 % wastage. 9. Quantity of import item at Sl. No. 12 to be allowed as 2448 Kgs. (8 Meters) inclusive of 2 % wastage. 10. Quantities of import items at Sl. No. 13, 14, 15 & 17 (Welding Consumables) to be allowed as applied for i.e. 11400 Kgs., 20000 Kgs., 250 Kgs. & 8550 Kgs. respectively. 11. Quantity of import item at Sl. No. 16 (Welding Electrodes) to be allowed as 33650 Kgs. RLA may take necessary action accordingly.
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28	Case No.:3/27/80-ALC2/2011	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00536/AM12/	RLA File :03/94/040/01008/AM12/	Lic.No/Date:0310682458 17.02.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 171 MT to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 73766 Kgs. on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 2 to be allowed as 4000 Kgs. (90 Cubic Ft.) on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 3 to be allowed as 2000 Kgs. (46 Cubic Ft.) on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 4 to be allowed as 2000 Kgs. (46 Cubic Ft.) on net to net basis with accountability clause. RLA may take necessary action accordingly.			

29	Case No.:10/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00075/AM13/	RLA File :31/82/040/00351/AM12/	Lic.No/Date:3110053033 20.02.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter followed by reminder dated 9.8.2012. Since firm has still not provided the requisite information in this case as well as their various similar other cases, the Committee decided to call the firm for personal hearing to explain details of their case.			

	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES	Meet No/Date:12/80-	Status:
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		INDUSTRIES PRIVATE LIMITED	ALC2/2012 04.09.2012	Deferred
30	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	Defer Date:16.10.2012
Decision : The Committee noted that reply from firm has been received and decided to forward copy to DHI for examination and comments.				

	Case No.:9/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
31	HQ File :01/80/050/00074/AM13/	RLA File :31/82/040/00354/AM12/	Lic.No/Date:3110053097 22.02.2012	Defer Date:16.10.2012
Decision : The Committee noted that firm has not replied to this office deficiency letter followed by reminder dated 9.8.2012. Since firm has still not provided the requisite information in this case as well as their various similar other cases, the Committee decided to call the firm for personal hearing to explain details of their case.				

	Case No.:50/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00014/AM13/	RLA File :03/95/040/00929/AM12/	Lic.No/Date:0310683744 27.02.2012	
32	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: - Net empty weight of 1309.1 MT to be specified with the quantity of export product. - Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product - Import item at Sl. No. 10,11 & 12 shall be of relevant grade and dia. as contained in the export product. - Words “ Thickness 30 MM to 185 MM” to be suffixed with the description of import item at Sl. No.1. - Words “ Thickness upto 25 MM” to be suffixed with the description of import item at Sl. No.2. - Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 527397 Kgs. inclusive of a wastage of 3 %. - Quantity of import item at Sl. No. 2 to be allowed as 122090 Kgs. inclusive of a wastage of 90 % after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 3 to be allowed as 76398 Kgs. inclusive of a wastage of 16 % after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 4 to be allowed as 8 Nos. on net to net basis. However, duty free weight of this item to be allowed as 328.483 MT inclusive of 115 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 5 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 24.083 MT inclusive of 216 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 6 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item to be allowed as 68.454 MT inclusive of 27 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 7 to be allowed as 40 Nos. (21.94 MT) on net to net basis. - Weights of 89.594 MT, 5 MT, 0.5 MT & 5 MT to be specified with the quantities of import			

items at Sl. Nos. 8, 9, 19 & 21 respectively.

14. Quantity of "Test Coupon" in import item at Sl. No 8 to be allowed as 1 No. (61 Kgs.)
15. Import items at Sl. No. 8, 9, 19 & 21 to be allowed on net to net basis
16. Quantity of import item at Sl. No. 10 to be allowed as 127241 Mtrs. (328.253 MT) inclusive of a wastage of 2%.
17. Quantity of import item at Sl. No. 11 to be allowed as 7379 Mtrs. (9.199 MT) inclusive of a wastage of 2%.
18. Quantity of import item at Sl. No. 12 to be allowed as 5336 Mtrs. (10.65 MT) inclusive of a wastage of 2%.
19. Quantities of import items at Sl. No. 13, 14, 15, 16 & 17 (welding Consumables) to be allowed as applied for i.e. 28532 Kgs., 950 Kgs., 8200 Kgs., 6825 Kgs. & 5247 Kgs. respectively.
20. Quantity of import item at Sl. No. 18 (welding Flux) to be allowed as 41554 Kgs.
21. Import items at Sl. No. 20 to be allowed as applied for
22. Import item at Sl. No 21 to be supplied with the export product

RLA may take necessary action accordingly.

33	Case No.:7/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00072/AM13/	RLA File :31/82/040/00366/AM12/	Lic.No/Date:3110053156 27.02.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter followed by reminder dated 9.8.2012. Since firm has still not provided the requisite information in this case as well as their various similar other cases, the Committee decided to call the firm for personal hearing to explain details of their case.			

34	Case No.:71/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00035/AM13/	RLA File :09/24/040/00558/AM12/	Lic.No/Date:0910051540 29.02.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 and reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

35	Case No.:6/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00071/AM13/	RLA File :31/82/040/00381/AM12/	Lic.No/Date:3110053223 29.02.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter followed by reminder dated 9.8.2012. Since firm has still not provided the requisite information in this case as well as their various similar other cases, the Committee decided to call the firm for personal hearing to explain details of their case.			

	Case No.:8/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred

36	HQ File :01/80/050/00073/AM13/	RLA File :31/82/040/00371/AM12/	Lic.No/Date:3110053224 29.02.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter followed by reminder dated 9.8.2012. Since firm has still not provided the requisite information in this case as well as their various similar other cases, the Committee decided to call the firm for personal hearing to explain details of their case.			

37	Case No.:18/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00083/AM13/	RLA File :09/24/040/00585/AM12/	Lic.No/Date:0910051583 02.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

38	Case No.:75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 22.5.2012 followed by reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

39	Case No.:47/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00011/AM13/	RLA File :05/23/040/00477/AM12/	Lic.No/Date:0510319555 06.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 25.5.2012 followed by reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

40	Case No.:47/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00112/AM13/	RLA File :61/24/040/00077/AM12/	Lic.No/Date:6110000793 06.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

41	Case No.:72/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00036/AM13/	RLA File :09/24/040/00537/AM12/	Lic.No/Date:0910051622 07.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty			

and applicable interest for regularization of the licence.

42	Case No.:73/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00037/AM13/	RLA File :09/24/040/00588/AM12/	Lic.No/Date:0910051628 07.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 10.7.2012 followed by reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

43	Case No.:33/27/80-ALC2/2011	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00566/AM12/	RLA File :03/95/040/01036/AM12/	Lic.No/Date:0310685704 12.03.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Quantity of import item at Sl. No. 1 to be allowed as 39223 Kgs. inclusive of 1 % wastage. RLA may take necessary action accordingly.			

44	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

45	Case No.:49/27/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00582/AM12/	RLA File :31/82/040/00402/AM12/	Lic.No/Date:3110053387 14.03.2012	
	Decision : Based on DEIT written comments received vide UO No. 17(59)/2012-IPHW dated 14.8.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause. RLA may take necessary action accordingly.			

46	Case No.:9/12/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00249/AM13/	RLA File :07/24/040/00515/AM12/	Lic.No/Date:0710087036 16.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to remind them for expediting their comments			

expediting their comments.

47	Case No.:76/2/80-ALC2/2012	Party Name:COOLDECK AQUA SOLUTIONS PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status Approved
	HQ File :01/80/050/00040/AM13/	RLA File :03/94/040/00886/AM12/	Lic.No/Date:0310687589 22.03.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC recommendation received vide OM No. 46011/61/2012-PC-II dated 23.7.2012 (copy enclosed). RLA may take necessary action accordingly.			

48	Case No.:26/6/80-ALC2/2012	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00091/AM13/	RLA File :05/23/040/00497/AM12/	Lic.No/Date:0510320889 23.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 6.7.2012 followed by reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

49	Case No.:24/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00089/AM13/	RLA File :03/95/040/01000/AM12/	Lic.No/Date:0310687710 26.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind them for expediting their reply.			

50	Case No.:66/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Withdrawn
	HQ File :01/80/050/00131/AM13/	RLA File :34/24/040/00297/AM12/	Lic.No/Date:3410033688 27.03.2012	
	Decision : The Committee noted that this case was already finalized and hence decided to withdraw the case.			

51	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that this is a similar case of BHEL listed at Sr.No.8,9&11 above. However, it was decided to forward copy of firm's reply dated 31.8.2012 to DIPP for examination and comments.			

52	Case No.:54/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910051930	Defer

:01/80/050/00119/AM13/	:09/24/040/00615/AM12/	28.03.2012	Date:16.10.2012
Decision : The Committee noted that this case is under examination of DHI and decided to await comments.			

53	Case No.:69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 8.8.2012 and decided to remind them for expediting their reply.			

54	Case No.:16/9/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00196/AM13/	RLA File :09/24/040/00637/AM12/	Lic.No/Date:0910051929 28.03.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Words "1 set comprising of 24 Heating modules, Heating Area 4.50 Sq.Mtrs." to be suffixed with the description of export product. 2. Net Weight of export products to be specified as 20794 Kgs. 3. Quantities of import items from Sl. Nos. 1 to 22 to be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.			

55	Case No.:29/6/80-ALC2/2012	Party Name:BALAJI PRESSURE VESSELS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00094/AM13/	RLA File :09/24/040/00643/AM12/	Lic.No/Date:0910051947 29.03.2012	
	Decision : Based on DHI written comments received vide UO No.3(67)/12-TSW(B)/295 dated 28.8.2012, the Committee decided to ratify norms of subject authorization under GN-4 with accountability clause. RLA may take necessary action accordingly.			

56	Case No.:39/6/80-ALC2/2012	Party Name:KRAMSKI STAMPING AND MOLDING INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00104/AM13/	RLA File :04/24/040/00318/AM12/	Lic.No/Date:0410135264 30.03.2012	Defer Date:16.10.2012
	Decision : The Committee decided to seek certain information from firm as required by MSME for examination of the case.			

57	Case No.:25/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310689351	Defer

	:01/80/050/00090/AM13/	:03/95/040/01052/AM12/	02.04.2012	Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind them for expediting their case.			

58	Case No.:42/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind them for expediting their reply.			

59	Case No.:41/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00106/AM13/	RLA File :34/24/040/00276/AM12/	Lic.No/Date:3410033806 11.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind them for expediting their reply.			

60	Case No.:46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that since export wise import data was not available in firm's application and RA was requested to provide this information. However, the requisite information has not been received from RA. The Committee, therefore, decided to advise RA to immediately provide this information for consideration of the case in NC.			

61	Case No.:2/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00067/AM13/	RLA File :03/95/040/00923/AM12/	Lic.No/Date:0310690717 13.04.2012	
	Decision : Based on DIPP written comments received vide letter dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 300 MT to be specified with the quantity of export product. 2. Import items at Sl. Nos. 1, 2 & 3 shall be of relevant grade and thickness as contained in the export product 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 205682 Kgs. inclusive of a wastage of 3 %. 4. Quantity of import item at Sl. No. 2 to be allowed as 54165 Kgs. inclusive of a wastage of 13.6 % after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 22063 Kgs. inclusive of a wastage of 3 %. 6. Quantity of import item at Sl. No. 4 to be allowed as 54 Nos. (30.3 MT) on net to net basis. 7. Quantity of "Test Coupon" in import item at Sl. No 4 to be allowed as 6 Nos. (96 Kgs.) 8. Quantities of import items from Sl. No. 5 to 10 (welding Consumables) to be allowed as			

applied for i.e. 1750 Kgs., 1350 Kgs., 1550 Kgs., 6883 Kgs. , 1144 Kgs. & 4244 Kgs. respectively.

RLA may take necessary action accordingly.

62	Case No.:17/9/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00197/AM13/	RLA File :09/24/040/00672/AM12/	Lic.No/Date:0910052161 13.04.2012	
	Decision : Based on DIPP written comments received vide letter dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: - Words “1 set comprising of 26 Heating modules, Heating Area 5.79 Sq.Mtrs.” to be suffixed with the description of export product. - Net Weight of export products to be specified as 20437 Kgs. - Quantities of import items from Sl. Nos. 1 to 22 to be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.			

63	Case No.:5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/	Lic.No/Date:0510322243 16.04.2012	Defer Date:16.10.2012
	Decision : The Committee decided to seek certain information from firm as per MSME UO note No. 30(167)2011-ME dated 3.9.2012.			

64	Case No.:61/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00126/AM13/	RLA File :07/24/040/00014/AM13/	Lic.No/Date:0710087715 16.04.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: - Import items from Sl. Nos. 1 to 30 to be allowed on net to net basis with accountability clause. - Import items from Sl. Nos. 31 to 44 to be allowed as 1.02 Mtr./Mtr. content in the export products. - Import items from Sl. Nos. 45 to 77 to be allowed on net to net basis with accountability clause. - Import items from Sl. Nos. 78 to 83 to be allowed as 1.02 Mtr./Mtr. content in the export products. - Import items from Sl. Nos. 84 to 99 to be allowed on net to net basis with accountability clause. - Import items from Sl. Nos. 100 to 110 to be allowed as 1.02 Mtr./Mtr. content in the export products. - Import items from Sl. Nos. 111 to 121 to be allowed on net to net basis with accountability			

- clause.
8. Import items from Sl. Nos. 122 to 125 to be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant
 9. Import items at Sl. Nos. 126 & 127 to be allowed as 1.02 Mtr./Mtr. content in the export products.
 10. Import items from Sl. Nos. 128 to 130 to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

65	Case No.:63/6/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00128/AM13/	RLA File :07/24/040/00013/AM13/	Lic.No/Date:0710087693 16.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per recommendation of MSME UO note No. 30(170)/2011-ME dated 9.8.2012 (copy enclosed). RLA may take necessary action accordingly.			

66	Case No.:64/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00129/AM13/	RLA File :07/24/040/00012/AM13/	Lic.No/Date:0710087716 16.04.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. Nos. 1 to 13 to be allowed on net to net basis with accountability clause. 2. Import items from Sl. Nos. 14 to 26 to be allowed as 1.02 Mtr./Mtr. content in the export products. 3. Import items from Sl. Nos. 27 to 60 to be allowed on net to net basis with accountability clause. 4. Import items from Sl. Nos. 61 to 67 to be allowed as 1.02 Mtr./Mtr. content in the export products. 5. Import items from Sl. Nos. 68 to 82 to be allowed on net to net basis with accountability clause. 6. Import items from Sl. Nos. 83 to 95 to be allowed as 1.02 Mtr./Mtr. content in the export products. 7. Import items from Sl. Nos. 96 to 106 to be allowed on net to net basis with accountability clause. 8. Import items from Sl. Nos. 107 to 110 to be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant 9. Import items at Sl. Nos. 111 & 112 to be allowed as 1.02 Mtr./Mtr. content in the export products. RLA may take necessary action accordingly.			

Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
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67	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:16.10.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 9.8.2012 and decided to remind them for expediting their reply.				

68	Case No.:4/3/80-ALC2/2012	Party Name:FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00053/AM13/	RLA File :31/83/040/00260/AM12/	Lic.No/Date:3110053821 18.04.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of 8040 Kgs. & 1328 Kgs. to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantities of import items at Sl. No. 1, 2, 5, 6 & 7 to be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No.1. 3. Quantities of import items at Sl. No. 3 & 4 to be allowed as 1.10 Kgs./Kg. content in the export product at Sl. No.1. 4. Import items from Sl. Nos. 8 to 22 to be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl. No. 23, 25 & 28 to be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No. 2. 6. Quantity of import item at Sl. No. 24 to be allowed as 1.03 Kgs./Kg. content in the export product at Sl. No. 2 7. Quantities of import items at Sl. No. 26 & 27 to be allowed as 1.10 Kgs./Kg. content in the export product at Sl. No.2. 8. Import items from Sl. Nos. 29 to 35 to be allowed on net to net basis with accountability clause RLA may take necessary action accordingly.			

69	Case No.:71/6/80-ALC2/2012	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00136/AM13/	RLA File :05/23/040/00534/AM12/	Lic.No/Date:0510322518 19.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC recommendation received vide OM No. 46011/58/2010-II dated 23.7.2012 (copy enclosed). RLA may take necessary action accordingly.			

70	Case No.:72/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00137/AM13/	RLA File :05/23/040/00014/AM13/	Lic.No/Date:0510322527 19.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 and reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

71	Case No.:12/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00077/AM13/	RLA File :05/24/040/00016/AM13/	Lic.No/Date:0510322931 23.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to remind them for expediting their comments.			

72	Case No.:13/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00078/AM13/	RLA File :05/24/040/00026/AM13/	Lic.No/Date:0510322937 23.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to remind them for expediting their comments.			

73	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to remind them for expediting their comments.			

74	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 and reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

75	Case No.:30/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00095/AM13/	RLA File :05/23/040/00021/AM13/	Lic.No/Date:0510323233 26.04.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.7.2012 and reminder dated 8.8.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

76	Case No.:51/6/80-ALC2/2012	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00116/AM13/	RLA File :03/95/040/00007/AM13/	Lic.No/Date:0310693117 02.05.2012	Defer Date:16.10.2012

Decision : The Committee noted that the case is under examination of MSME and decided to await comments.

77	Case No.:52/6/80-ALC2/2012	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00117/AM13/	RLA File :03/94/040/00042/AM13/	Lic.No/Date:0310693354 03.05.2012	Defer Date:16.10.2012
	Decision : The Norms Committee has examined this case and the representative of the Administrative Ministry pointed out that there is no manufacturing activity involved on the imported item. Firm has imported core unit of the compressor and supplying as it is. Hence it is not manufacturing and supply of goods as such does not become Deemed Exports as per Policy Circular No.50 dated 28.12.2011 and PIC decision dated 27.1.2012 in the case of M/s Instrumentation Ltd. Accordingly, the Norms Committee decided that no Advance Authorization can be issued. Incase firm has anything further to explain, firm can please send their reply within 15 days failing which the case will be rejected. In case, firm wants to appear for personal hearing, they can send their technical representative for attending personal hearing. It is further seen that other components like switch gear, valve etc., are taken to the site of the recipient's for assembly.			

78	Case No.:73/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00138/AM13/	RLA File :05/23/040/00005/AM13/	Lic.No/Date:0510323889 03.05.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 145MT to be specified with the quantity of export product. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 120 MT inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 10 MT inclusive of 2 % wastage. 5. Quantities of import item at Sl. No. 3 to be allowed as 3 MT (45 Nos.) on net to net basis. 6. Quantities of import items at Sl. No. 4, 5 & 6 (Welding Consumables) to be allowed as applied for i.e. 3000 Kgs., 1800 Kgs. & 1500 Kgs. respectively. RLA may take necessary action accordingly.			

79	Case No.:2/9/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00182/AM13/	RLA File :06/24/040/00003/AM13/	Lic.No/Date:0610026929 08.05.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC recommendation received vide OM No.46011/09/2006-PC-II dated 27.8.2012 (copy enclosed). RLA may take necessary action accordingly.			

80	Case No.:3/9/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00183/AM13/	RLA File :07/24/040/00467/AM12/	Lic.No/Date:0710088083 08.05.2012	

Decision : Based on DIPP written comments received vide UO No. 3(87)/12-TSW(B)/279 dated 13.8.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in licence No.0710075865 dated 7.12.2012 (Export Item No.1).
RLA may take necessary action accordingly.

81	Case No.:4/9/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00184/AM13/	RLA File :07/24/040/00464/AM12/	Lic.No/Date:0710088082 08.05.2012	
	Decision : Based on DIPP written comments received vide UO No. 3(87)/12-TSW(B)/277 dated 13.8.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in licence No.0710075865 dated 7.12.2012 (Export Item No.4). RLA may take necessary action accordingly.			

82	Case No.:53/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00118/AM13/	RLA File :61/24/040/00003/AM13/	Lic.No/Date:6110000812 09.05.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of firm's application to DHI again for examination comments.			

83	Case No.:74/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00139/AM13/	RLA File :05/23/040/00034/AM13/	Lic.No/Date:0510324258 09.05.2012	Defer Date:16.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.3,4,5,11 & 13 of Standard Deficiency Format-Export Productwise.			

84	Case No.:59/6/80-ALC2/2012	Party Name:AQUASUB ENGINEERING	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00124/AM13/	RLA File :32/24/040/00004/AM13/	Lic.No/Date:3210054368 11.05.2012	Defer Date:16.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Specific list of item(s) of exports with quantity of each export product in Nos and net weight thereof. 2. Information in respect of items at SI Nos. 3, 5 and 11 of standard Deficiency Format, separately for each export product.			

85	Case No.:67/6/80-ALC2/2012	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00132/AM13/	RLA File :05/24/040/00480/AM12/	Lic.No/Date:0510324856 15.05.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm was asked to provide certain information as required by MSME.			

86	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination DHI and decided to await comments.			

87	Case No.:48/6/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00113/AM13/	RLA File :03/94/040/00088/AM13/	Lic.No/Date:0310696095 24.05.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weights of 99.1 MT & 65.448 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 205 Nos. (982 Kgs.) on net to net basis. 3. Quantity of import item at Sl. No. 2 to be allowed as 6 Nos. on net to net basis. However, duty free weight of this item to be allowed as 10174 Kg inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 3 to be allowed as 45 Nos. on net to net basis. However, duty free weight of this item to be allowed as 1349 Kg inclusive of 3 % wastage. 5. Quantity of import item at Sl. No. 4 to be allowed as 16 Nos. (9 Kgs.) on net to net basis. 6. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 5 & 6. 7. Quantity of import item at Sl. No. 5 to be allowed as 53568 Kgs. inclusive of 6.5 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 6 to be allowed as 99361 Kgs. (110014 Mtrs.) inclusive of 3 % wastage. 9. Quantities of import items at Sl. Nos. 7, 8 & 9 (Welding Consumables) to be allowed as 537 Kgs. each. RLA may take necessary action accordingly.			

88	Case No.:14/9/80-ALC2/2012	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00194/AM13/	RLA File :06/24/040/00008/AM13/	Lic.No/Date:0610027244 24.05.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			

89	Case No.:24/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00204/AM13/	RLA File :09/24/040/00104/AM13/	Lic.No/Date:0910052753 24.05.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

	Case No.:25/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012	Status: Deferred
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90			04.09.2012	
	HQ File :01/80/050/00205/AM13/	RLA File :09/24/040/00086/AM13/	Lic.No/Date:0910052763 24.05.2012	Defer Date:16.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:5/9/80-ALC2/2012	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
91	HQ File :01/80/050/00185/AM13/	RLA File :31/82/040/00003/AM13/	Lic.No/Date:3110054446 25.05.2012	
Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.				

	Case No.:2/12/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
92	HQ File :01/80/050/00242/AM13/	RLA File :05/23/040/00058/AM13/	Lic.No/Date:0510326013 28.05.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME recommendation received vide UO Note No.30(212)2011-ME dated 3.9.2012 (copy enclosed). RLA may take necessary action accordingly.				

	Case No.:3/12/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Approved
93	HQ File :01/80/050/00243/AM13/	RLA File :05/23/040/00059/AM13/	Lic.No/Date:0510326014 28.05.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME recommendation received vide UO Note No.30(211)2011-ME dated 3.9.2012 (copy enclosed). RLA may take necessary action accordingly.				

	Case No.:26/9/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
94	HQ File :01/80/050/00206/AM13/	RLA File :09/24/040/00080/AM13/	Lic.No/Date:0910052812 29.05.2012	Defer Date:16.10.2012
Decision : The Committee noted that reply was received from firm on the letter head of another firm. The Committee decided to forward copy of the reply to DIPP for examination and comments. It was also decided to seek a clarification from firm as to why they have furnished information on the letter head of another firm other than the Authorization holder.				

	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
95	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	Defer Date:16.10.2012
Decision : The Committee decided to forward copy of firm's application to C&PC for examination and comments.				

	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS	Meet No/Date:12/80- ALC2/2012	Status: Deferred
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96		AUTOMATION AND ROBOTICS INDIA LTD.	ALC2/2012 04.09.2012	Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter followed by reminder dated 9.8.2012. Since firm has still not provided the requisite information in this case as well as their various similar other cases, the Committee decided to call the firm for personal hearing to explain details of their case.			

97	Case No.:9/9/80-ALC2/2012	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00189/AM13/	RLA File :05/24/040/00067/AM13/	Lic.No/Date:0510326672 05.06.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm was asked to provide certain information as required by MSME.			

98	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 and decided to remind them for expediting their reply.			

99	Case No.:29/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00209/AM13/	RLA File :03/95/040/00163/AM13/	Lic.No/Date:0310697695 06.06.2012	Defer Date:16.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Net weight of export products do not match with the net weights of imported and indigenous items in the respective export products as per the material balancing details and the same to be clarified. 2. Basis for requirement of Carbon steel Plates (import item at Sl. No.2) required for the manufacture "Heads" and the wastage claimed on this item, supported by the dimensions of "Heads".			

100	Case No.:30/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00210/AM13/	RLA File :03/95/040/00162/AM13/	Lic.No/Date:0310697694 06.06.2012	Defer Date:16.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, Export Product wise. 3. For net weight of components to be manufactured from import item at Sl. No. 1, 2 & 3, details of components with net weights thereof to be indicated. 4. Quantities of "Test coupons" at import item at Sl. No. 4 & 5 in Nos. and weight and justification/basis for the quantities of "Test coupons". 5. Detailed calculations for the quantities of import items at Sl. No. 6 supported by length and number of			

Pipes/tubes in the export product
6. Information in respect of Sl. No. 13 of Standard Deficiency Format.

101	Case No.:31/9/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00211/AM13/	RLA File :03/95/040/00115/AM13/	Lic.No/Date:0310697691 06.06.2012	Defer Date:16.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, Export Product wise. 3. Basis for requirement of Clad Plates (import item at Sl. No.1) and justification for the wastage claimed on this item, supported by the dimensions of items/parts to be manufactured from this item. 4. For net weight of components to be manufactured from import item at Sl. No. 2, details of components with net weights thereof to be indicated. 5. Justification/basis for the quantities of "Test coupons" at import item at Sl. No. 5.			

102	Case No.:6/9/80-ALC2/2012	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00186/AM13/	RLA File :04/24/040/00035/AM13/	Lic.No/Date:0410137245 12.06.2012	
	Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

103	Case No.:28/9/80-ALC2/2012	Party Name:VAG VALVES (INDIA) PVT.LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00208/AM13/	RLA File :09/24/040/00092/AM13/	Lic.No/Date:0910053011 12.06.2012	
	Decision : Based on DIPP written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			

104	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:16.10.2012
	Decision : The case was considered in the Norms Committee and it was seen that in this case BHEL is making supply of Steam Turbine & Generator to M/s. Grasim Industries Ltd against their EPCG licence. The Committee decided to call for the following details of the EPCG licence issued to M/s Grasim Industries Ltd: i. EPCG licence number and date. ii. CIF value of the licence. iii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iv. Custom duty saved amount. v. Products to be manufactured.			

105	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	Defer Date:16.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to forward 4 sets of application immediately.			

106	Case No.:6/12/80-ALC2/2012	Party Name:CLYDE PUMPS INDIA PVT.LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00246/AM13/	RLA File :05/23/040/00073/AM13/	Lic.No/Date:0510327269 14.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to seek information from firm as per Sr.No. 8&9 of Standard Deficiency Format-export product wise.			

107	Case No.:4/12/80-ALC2/2012	Party Name:DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00244/AM13/	RLA File :05/23/040/00056/AM13/	Lic.No/Date:0510327417 15.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to seek information from firm as per Sr.No. 8&9 of Standard Deficiency Format-export product wise.			

108	Case No.:5/12/80-ALC2/2012	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00245/AM13/	RLA File :05/23/040/00054/AM13/	Lic.No/Date:0510327416 15.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to seek information from firm as per Sr.No. 8&9 of Standard Deficiency Format-export product wise.			

109	Case No.:7/12/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00247/AM13/	RLA File :05/23/040/00084/AM13/	Lic.No/Date:0510327799 19.06.2012	
	Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as under: Item No.1,2 – 1.02 per kg. Item No.3,4,5,6 – Net to Net basis with accountability clause. Item No.7 & 8 – As applied for by firm. RLA may take necessary action accordingly.			

	Case No.:10/9/80-ALC2/2012	Party Name:METSO MINERALS	Meet No/Date:12/80-	Status:
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110		(INDIA) PVT.LTD.	ALC2/2012 04.09.2012	Deferred
	HQ File :01/80/050/00190/AM13/	RLA File :05/24/040/00099/AM13/	Lic.No/Date:0510328067 22.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of reply dated 24.8.2012 to DHI for examination and comments.			

111	Case No.:11/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00191/AM13/	RLA File :05/24/040/00100/AM13/	Lic.No/Date:0510328068 22.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of reply dated 24.8.2012 to DHI for examination and comments.			

112	Case No.:12/9/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00192/AM13/	RLA File :05/24/040/00101/AM13/	Lic.No/Date:0510328069 22.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of reply dated 24.8.2012 to DHI for examination and comments.			

113	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	Defer Date:16.10.2012
	Decision : The Committee noted that firm was asked to furnish certain information as required by MSME.			

114	Case No.:8/12/80-ALC2/2012	Party Name:KOSEI MINDA ALUMINUM COMPANY LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00248/AM13/	RLA File :04/24/040/00047/AM13/	Lic.No/Date:0410137718 28.06.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of firm's application to MSME for examination and comments.			

115	Case No.:20/9/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00200/AM13/	RLA File :05/24/040/00112/AM13/	Lic.No/Date:0510328602 29.06.2012	Defer Date:16.10.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided remind them for expediting comments.			

116	Case No.:1/9/80-ALC2/2012	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00181/AM13/	RLA File :31/83/040/00066/AM13/	Lic.No/Date:3110054924 06.07.2012	Defer Date:16.10.2012

Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments.

117	Case No.:1/12/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Deferred
	HQ File :01/80/050/00241/AM13/	RLA File :05/24/040/00191/AM13/	Lic.No/Date:0510331853 13.08.2012	Defer Date:16.10.2012
	Decision : The Committee decided to forward copy of firm's application to C&PC for examination and comments.			

118	Case No.:11/12/80-ALC2/2012	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00251/AM13/	RLA File :07/24/040/00215/AM13/	Lic.No/Date:0710090319 22.08.2012	
	Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

119	Case No.:12/12/80-ALC2/2012	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00252/AM13/	RLA File :07/24/040/00214/AM13/	Lic.No/Date:0710090327 22.08.2012	
	Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

120	Case No.:13/12/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00253/AM13/	RLA File :03/95/040/00321/AM13/	Lic.No/Date:0310706109 23.08.2012	
	Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

121	Case No.:14/12/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
	HQ File :01/80/050/00254/AM13/	RLA File :03/95/040/00328/AM13/	Lic.No/Date:0310706111 23.08.2012	
	Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

	Case No.:15/12/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD,	Meet No/Date:12/80-ALC2/2012 04.09.2012	Status: Approved
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122		LTD.,	04.09.2012	
	HQ File :01/80/050/00255/AM13/	RLA File :03/95/040/00311/AM13/	Lic.No/Date:0310706106 23.08.2012	
Decision : Based on DHI written comments dated 4.9.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.				

S.No.195

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES	Lic.No. & Date 3110035317 dt.09.09.2008
Meeting No.12/13		RA F.No.31/21/040/00296/AM09	
Date: 04.09.2012		Ratification of norms	

The Committee noted that firm was asked to furnish certain information as required by DHI. Since no reply was received from firm, a reminder was also sent to them for expediting their reply on 9.8.2012. The Committee noted that the requisite information is still awaited and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred for 16.10.2012.

S.No.196

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES	Lic.No. & Date 3110036393 dt.09.09.2008
Meeting No.12/13		RA F.No.31/24/040/00296/AM09	
Date: 04.09.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 16.10.2012.

S.No.197

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date 0410092981 dt.02.01.2008
Meeting No.12/13		RA.F.No.04/24/040/00325/AM08	
Date: 04.09.2012		Ratification of norms	

Based on DHI written comments received vide UO No.3(74)/10-TSW(B)/297 dated 30.8.2012, the Committee decided to ratify norms of subject authorization as under:
Import of 5250 kg of SS plate with 5% wastage. The export weight is 32,986 kg to be incorporated in the license.
RLA may take necessary action accordingly.

S.No.198

Case No. A/R- 112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date 0510253818 dt.02.12.2009
Meeting No.12/13		RA.F.No.05/23/040/00117/AM10	
Date: 04.09.2012		Fixation of Norms	

The Committee noted that comments received from C&PC vide OM No.46011/40/2012PC-II dated 23.7.2012 has been forwarded to DHI. However, it was decided to forward a copy of this OM again to DHI for examination and comments. Case deferred for 16.10.2012.

S.No.199

Case No. A/R- 167	Reference received from ECA-I of M/s. Malwa Strins	HQF.No.01/80/11/11/2011-12/ECA-I/DES.I	Lic. No. & date 03103345535 dt.15.06.2005
Meeting No.12/13		RA.F.No.03/86/040/00090/Am06	

NO.12/13	M/s. Dewas Strips Pvt. Ltd., Dewas(MP)	Clarification of description of export product obligation and actual exports are same and description in the same.	06.10.2009
Date: 04.09.2012			

The Committee noted that this case was referred to NC-I from ECA-I Division of DGFT. A copy of firm's application was already forwarded to all TAs for examination and providing comments. While considering this case in NC, it was not clear to TAs about the reason for forwarding this case to them. In this case, the firm obtained above authorization and description mentioned in the licence for export of (i) Copper Rods and (ii) Copper Foils. Import items as per Licence is (i) Copper Cathode and (ii) Copper Rod. However, the export documents shows the description for export product as (i) Copper Bar/Foils and (ii) Copper Bar. The import documents show the description as (i) Copper Strips and (ii) Copper Bar / Copper Wire Rod. Therefore, there is mismatch in description given in licence and export documents. Accordingly, the Committee decided to inform TAs to facilitate examination. Case deferred for 16.10.2012.

S.No.200

Case No. A/R-102	M/s.Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/01790/AM09/DES.I	Lic. No. & date
Meeting No.12/13		RA.F.No.61/24/040/00069/AM09	6110000286 dt.06.02.2009
Date: 04.09.2012		Ratification of norms	

The Committee noted that C&PC has furnished the required information in respect of Control Fluid and decided to forward a copy to DHI for examination and comments. Case deferred for 16.10.2012.

S.No.201

Case No. A/R-09	M/s.Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00774/AM11/DES.I	Lic. No. & date
Meeting No.12/13		RA.F.No.11/24/040/00060/AM11	1110023887 dt.10.01.2011
Date: 04.09.2012		Fixation of norms	

Based on DHI written comments received vide UO No. 3(80)/10-TSW(B)/245 dated 22.6.2012, the Committee decided to ratify norms of subject authorization as under:

Import of 441.7 MT with 27% wastage on repeat basis as per decision in license No.1110023814 dated 24.12.2012.

RLA may take necessary action accordingly.

S.No.202

Case No. A/R-14	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00317/AM12/DES.I	Lic. No. & date
Meeting No.12/13		RA.F.No.03/94/040/00446/AM12	0310654528 dt.19.09.2011
Date: 04.09.2012		Request for revision / amendment norms	

Based on DIPP written comments dated 4.9.2012, the Committee decided to modify norms of subject authorization as under:

1. Net empty export weight of each export product at Sl. No. 3 & 4 to be modified as 7500 Kgs.
2. Quantity of import item at Sl. No. 1 to be allowed as 102 Kgs. (2 Nos.) on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 3 to be allowed as 148 Nos. on net to net basis. However, duty free weight of this item to be allowed as 11422 Kg inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 7 to be allowed as 20894 Kgs. inclusive of 9 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 8 to be allowed as 100 Kgs. (2 Nos.) on net to net basis with

accountability clause .

6. Quantity of import item at Sl. No. 9 to be allowed as 144 Kgs. (2 Nos.) on net to net basis with accountability clause .

RLA may take necessary action accordingly.

S.No.203

Case No. A/R-23	M/s. Minda Silca Engineering Ltd., Noida	HQF.No.01/80/050/00995/AM09/DES.I	Lic. No. & date 0510217932 dt.14.03.2008
Meeting No.12/13		RA.F.No.05/24/040/00941/AM08	
Date: 04.09.2012		Request for fixation of norms	

The Committee noted that firm was asked to furnish certain information as required by MSME. Case deferred for 16.10.2012.

S.No.204

Case No. A/R-25	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date 1110023053 dt.27.08.2010
Meeting No.12/13		RA.F.No.11/24/040/00028/AM11	
Date: 04.09.2012		Request for revision /amendment of norms.	

The Committee noted that firm was asked to furnish certain information as required by DHI. Case deferred for 16.10.2012.

S.No.205

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date 1110024727 dt.11.05.2011
Meeting No.12/13		RA.F.No.11/24/040/00004/AM12	
Date: 04.09.2012		Request for revision /amendment of norms.	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 16.10.2012.

S.No.206

Case No. A/R-27	M/s. Ohsung Electronics India Pvt. Ltd., Pune	HQF.No.01/80/050/00429/AM10/DES.I	Lic. No. & date 3110040186 dt.07.10.2009
Meeting No.12/13		RA.F.No.31/24/040/00124/AM10	
Date: 04.09.2012		Request for revision of norms.	

Based on DIPP written comments dated 4.9.2012, the Committee decided to modify norms of subject authorization on repeat basis as per decision in Advance Authorization No. 3110034554 dated 27.05.2008:

1. Quantity of import item at Sl.No. 6 to be allowed as 19.53 MT inclusive of 100 % wastage.

RLA may take necessary action accordingly.

S.No.207

Case No. A/R-28	Reference received from	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
Meeting No.12/13	Jt.DGFT, Pune of M/s.	RA.F.No.31/24/040/00155/AM06	3110031243 dt.22.10.2007
Date: 04.09.2012	Shree Electricals, Pune	Revision of norms	

Based on DIPP written comments dated 4.9.2012, the Committee decided to reject the case as weight of imported items has been reduced after taking a recovery of 20% from the scrap generated during the manufacturing operations. RLA may take necessary action accordingly.

S.No.208

Case No. A/R-29	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/050/00036/AM12/DES.I	Lic. No. & date
Meeting No.12/13		RA.F.No.05/24/040/00035/AM12	0510289309 dt.02.05.2011
Date: 04.09.2012		Ratification of norms.	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 16.10.2012.

S.No.209

Case No. A/R-30	M/s. Starion India Pvt. Ltd.,	HQF.No.01/80/050/00210/AM10/DES.I	Lic. No. & date
Meeting No.12/13	Pune	RA.F.No.31/24/040/00051/AM10	3110035836 dt.20.10.2008
Date: 04.09.2012		Ratification / revision of norms of this AA and 7 others AAs [3110047653, 3110034724, 3110041587, 3110048311, 3110038385, 3110036661, 3110039118]	

The Committee decided to ratify norms in following cases:

- Advance Authorization No. 3110047653 dated 31.3.2011 as per recommendation of DEIT received vide UO No.17(50)/2011-IPHW dated 21.5.2012 and DEIT letter No. 17(65)/2011-IPHW dated 14.8.2012 (copies enclosed).
- Advance Authorization No. 3110034724 dated 6.8.2008 as per recommendation of DEIT received vide UO No. 17(21)/2009-IPHW dated 22.12.2011 (copy enclosed).
- Advance Authorization No. 3110041587 dated 20.1.2010 as per recommendation of DEIT received vide UO No.17(31)/2010-IPHW dated 23.12.2011 (copy enclosed).
- Advance Authorization No. 3110048311 dated 27.5.2011 as per recommendation of DEIT received vide UO No. 17(58)/2011-IPHW dated 30.12.2011 (copy enclosed).

RLA may take necessary action accordingly.

S.No.210

Case No. A/R-38	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00017/AM13/DES.I	Lic. No. & date
Meeting No.12/13	Noida	RA.F.No.05/23/040/00498/AM12	0510319881 dt.12.03.2012
Date: 04.09.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 16.10.2012.

S.No.210A

Case No. A/R-39	M/s. Ratnamani Metal s & Tubes Ltd.,	HQF.No.01/80/050/00424/AM12/DES.I	Lic. No. & date 0810106224 dt.01.12.2011
Meeting No.12/13		RA.F.No.08/24/040/00191/AM12	
Date: 04.09.2012		Ratification of norms	

Based on DIPP written comments dated 4.9.2012, the Committee decided to modify norms of subject authorization as under:

1. Typographical error to be corrected and quantity of import item to be allowed as 105000 Kgs. inclusive of 5% wastage after taking clue from SION C - 593.

RLA may take necessary action accordingly.

SI.No.211

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.12/13		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 04.09.2012		

Based on DHI written comments received vide letter No.1(8)/10 TSW(B)/272 dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

Based on the data given, the following average wastage with reference to the net weight of the export product to be allowed:

S.No.	Export Product	Average weight of Finished item Kg	Average wastage over finished weight (%)
1	Retainer Shaft	0.025	112
2	Shaft Idler	0.042	175
3	Shaft Fuel Pump drive	0.120	46
4	Shaft Accessory drive	1.670	110
5	Adopter Coupling Drive	0.100	28
6	Adopter Spline	0.340	98

For all the finished products, the input is steel rod/bar of relevant diameter.

RLA may take necessary action accordingly.

SI.No.212

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.12/13		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.
Date: 04.09.2012		

The representative of the Administrative Ministry has of the opinion that no substantial manufacturing activity is being carried out by the firm and only bending and cutting is done with the imported pipes. Hence the wastage involved in the process is not justified. The Committee decided to call the firm for personal hearing to explain the process of manufacturing activities involved and wastage claimed. Case deferred for 16.10.2012.

S.No.213

Case No.C-38	M/s. Brady Company India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/01100/AM11/DES.I
Meeting No.12/13		Fixation of Input Output Norms for the export
Date: 04.09.2012		

		Fixation of input output norms for the export product "High Performance Electronic Trackers and Die-cuts Parts" under 100% EOU – reg.
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Firm's representative Shri B Srinivas, Assistant Manager (Finance) attended personal hearing and explained details of their case. This case was earlier forwarded to C&PC for examination and comments. C&PC has informed that they have comments to offer. In the light of this, it was decided that this matter may be examined by MSME who will examine the case after taking into account the comments of MSME, Bangalore; DC, Cochin SEZ and C&PC. The Committee advised the representative of the firm to provide relevant information within seven days. Case deferred for 16.10.2012.

S.No.214

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.12/13		
Date: 04.09.2012		Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.

The Committee decided to seek following information from firm:

1. Chemical composition of "Adamite Quality Rolls" exported by the firm.
2. Details and quantity of inputs used in the manufacture of per MT of Adamite Quality Rolls".

Case deferred for 16.10.2012.

S.No.215

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.12/13		
Date: 04.09.2012		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

The Committee decided to forward copy of firm's application to DIPP for examination and comments. Case deferred for 16.10.2012.
